WELSPUN LIVING LIMITED

(FORMERLY KNOWN AS WELSPUN INDIA LIMITED)

Registered Office: Welspun City, Village Versamedi, Taluka Anjar, Kutch – 370110, Gujarat, India
Contact Person: Mr. Shashikant Thorat, Company Secretary & Compliance Officer; **Tel.:** +91 22 6613 6000; **Email:** companysecretary_wil@welspun.com
Website: www.welspunliving.com; **Corporate Identification Number:** L17110GJ1985PLC033271

POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF ELIGIBLE SHAREHOLDERS/ BENEFICIAL OWNERS OF EQUITY SHARES OF WELSPUN LIVING LIMITED

This post-buyback public announcement (the "Post Buyback Public Announcement") is being made pursuant to the provisions of Regulation 24(vi) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (the "Buy-back Regulations"). This Post Buyback Public Announcement should be read in conjunction with the public announcement dated Thursday, July 25, 2024 which was published on Friday, July 26, 2024 (the "Public Announcement") and the letter of offer dated Tuesday, August 6, 2024 (the "Letter of Offer") in connection with the Buy-back. The terms used but not defined in this Post Buyback Public Announcement shall have the same meaning as assigned to such terms in the Public Announcement and the Letter of Offer.

1. THE BUY-BACK

1.1 Welspun Living Limited *(Formerly known as Welspun India Limited)* (the **"Company"**) had announced the Buy-back of up to 1,26,55,970 (One Crore Twenty Six Lakhs Fifty Five Thousand Nine Hundred and Seventy) fully paid-up equity shares of face value of ₹ 1 each (**"Equity Shares"**) from the eligible shareholders holding Equity Shares as on the Record Date (i.e. Monday, August 5, 2024), on a proportionate basis, through the "Tender Offer" route at a price of ₹ 220 (Rupees Two Hundred and Twenty only) per Equity Share for an aggregate amount not exceeding ₹ 278,43,13,400/- (Rupees Two Hundred and Seventy Eight Crores Forty Three Lakhs Thirteen Thousand and Four Hundred only) excluding Transaction Costs (**"Maximum Buy-back Size"**). The Maximum Buy-back Size represented 7.87% and 6.67% of the aggregate of the fully paid-up Equity Share capital and free reserves (including securities premium), as per the latest audited standalone and consolidated financial statements of the Company for the financial year ended March 31, 2024 respectively.

1.2 The Company had adopted the 'Tender Offer' route for the purpose of Buy-back. The Buy-back was implemented in accordance with the "Mechanism for acquisition of shares through Stock Exchanges" specified by SEBI in the circular bearing number CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with circular bearing number CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 and circular SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 8, 2023. The Company has taken acquisition window of the National Stock Exchange of India Limited ("NSE") for facilitating tendering of Equity Shares under the Buy-back. Accordingly, for the purposes of the Buy-back, NSE was the designated stock exchange.

1.3 The tendering period for Buy-back opened on Friday, August 9, 2024 and closed on Friday, August 16, 2024.

2. DETAILS OF BUY-BACK

2.1 The total number of Equity Shares bought back under the Buy-back are 1,26,55,970 (One Crore Twenty Six Lakhs Fifty Five Thousand Nine Hundred and Seventy) Equity Shares at a price of ₹ 220 (Rupees Two Hundred and Twenty only) per Equity Share.

2.2 The total amount utilized in the Buy-back of Equity Shares is ₹ 278,43,13,400/- (Rupees Two Hundred and Seventy Eight Crores Forty Three Lakhs Thirteen Thousand and Four Hundred only) excluding Transaction Costs.

2.3 The Registrar to the Buy-back i.e. Link Intime India Private Limited (the **"Registrar"**) considered 22,528 valid bids for 8,93,33,790 (Eight Crore Ninety Three Lakhs Thirty Three Thousand Seven Hundred Ninety) Equity Shares in response to the Buy-back. The details of valid bids received by the Registrar in the Buy-back are as follows:

Category of Investor	No. of Equity Shares reserved in the Buy-back	No. of Valid Bids	Total Equity Shares Validly Tendered	% Response	No. of Equity Shares Accepted
Reserved Category for Small Shareholders	18,98,396	20,594	43,64,730	2.30	18,98,396
General Category	1,07,57,574	1,934	8,49,69,060	7.90	1,07,57,574
Total	**1,26,55,970**	**22,528**	**8,93,33,790**	**7.06**	**1,26,55,970**

2.4 All valid bids have been considered for the purpose of Acceptance in accordance with the Buy-back Regulations, Public Announcement and the Letter of Offer. The communication of acceptance/ rejection has been dispatched (through e-mail and/or physical mode) by the Registrar to the Buy-back to respective Shareholders on Friday, August 23, 2024.

2.5 The settlement of all valid bids was completed by the Clearing Corporation on Friday, August 23, 2024. For the Equity Shares accepted under the Buy-back, the Eligible Shareholders were paid out in their settlement bank account from the Clearing Corporation. If Eligible Shareholders' bank account details were not available or if the funds transfer instruction were rejected by RBI/the concerned bank, due to any reason, then such funds were transferred to the concerned Shareholders' Broker settlement account for onward transfer to such Eligible Shareholders holding Equity Shares in dematerialized form.

2.6 The Equity Shares accepted under the Buy-back have been transferred to the Company's demat escrow account. The unaccepted Demat Shares have been unblocked in the account of respective Eligible Shareholders by NSE Clearing Limited on Friday, August 23, 2024.

2.7 The extinguishment of 1,26,55,970 (One Crore Twenty Six Lakhs Fifty Five Thousand Nine Hundred and Seventy) Equity Shares accepted under the Buy-back is currently under process and shall be completed by Tuesday, September 3, 2024 in accordance with the Buy-back Regulations.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1 The capital structure of the Company, pre and post Buy-back is as under:

(Equity Shares have a face value of ₹ 1 each)

Particulars	Pre Buy-back		Post Buy-back#	
	No. of Equity Shares	Amount (₹ in Crores)	No. of Equity Shares	Amount (₹ in lakhs)
Authorized share capital	1,55,55,00,000	155.55	1,55,55,00,000	155.55
Issued, subscribed and fully paid-up share capital	97,18,08,484	97.18	95,91,52,514	95.92

 # Subject to extinguishment of 1,26,55,970 Equity Shares accepted in Buy-back

3.2. The details of the Shareholders / beneficial owners from whom Equity Shares exceeding 1% of the total Equity Shares bought back have been accepted for Buy-back:

Sr. No.	Name of the Eligible Shareholder	No. of Equity Shares accepted under the Buy Back	Equity Shares accepted as a % of the total Equity Shares bought back	Equity Shares accepted as a % of the total post Buy Back Equity Share capital of the Company
1	Balkrishan Gopiram Goenka, Trustee of Welspun Group Master Trust	77,27,451	61.06%	0.81%
2	Akash Bhanshali	364,270	2.88%	0.04%
3	LICI ASM NON PAR	3,55,317	2.81%	0.04%
4	HSBC Small Cap Fund	2,46,197	1.95%	0.03%
5	Blue Daimond Properties Pvt. Ltd.	2,34,241	1.85%	0.02%

3.3. The shareholding pattern of the Company pre-Buy-back (as on Record Date i.e. Monday, August 5, 2024) and post Buy-back, is as under:

Particulars	Pre Buy-back as on Record Date i.e. Monday, August 5, 2024		Post Buy-back#	
	No. of Equity Shares	% of the existing equity share capital	No. of Equity Shares	% of the post Buy-back equity share capital
Promoters and persons acting in concert	68,51,46,446	70.50%	67,73,25,495	70.62%
Foreign Investors (OCBs/FIIs/NRIs/Non-residents/ Non-domestic companies)	6,35,97,892	6.54%	28,18,27,019	29.38%
Indian Financial Institutions/ Banks/Mutual Funds/ Govt. Companies	6,18,77,149	6.37%		
Public including other Bodies Corporate	16,11,86,997	16.59%		
Total	**97,18,08,484**	**100.00%**	**95,91,52,514**	**100.00%**

 # Subject to extinguishment of 1,26,55,970 Equity Shares accepted in the Buy-back

4. MANAGER TO THE BUY-BACK OFFER

DAM CAPITAL

DAM Capital Advisors Limited
One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India
Tel: +91 22 4202 2500; **E-mail:** wll.buyback@damcapital.in; **Website:** www.damcapital.in; **Contact Person:** Chandresh Sharma/ Puneet Agnihotri
SEBI Registration Number: MB/INM000011336; **Validity Period:** Permanent; **CIN:** U99999MH1993PLC071865

5. DIRECTORS' RESPONSIBILITY

As per Regulation 24(i)(a) of the Buy-back Regulations, the Board of Directors of the Company accept full responsibility for the information contained in this Post Buy-back Public Announcement and confirm that the information in this Post Buy-back Public Announcement contains true, factual and material information and does not contain any misleading information.

For and on behalf of
the Board of Directors of Welspun Living Limited
(Formerly known as Welspun India Limited)

Sd/-	Sd/-	Sd/-
Dipali Goenka	**Altaf Jiwani**	**Shashikant Thorat**
Managing Director & CEO	**Wholetime Director**	**Company Secretary**
DIN: 00007199	**DIN: 05166241**	**Membership Number: FCS 6505**

Date: August 24, 2024
Place: Mumbai

CONCEPT